

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 36 of 2014 &
I.A. No. 59 of 2014

Dated : 14th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Co. Ltd.

... Appellant(s)

Versus

**Maharashtra State Electricity Regulatory
Commission & Anr.**

.... Respondent(s)

Counsel for the Appellant (s) :

Mr. Ramji Srinivasan, Sr. Adv.

Mr. Sakya Singha Chaudhury

Ms. Kanika Chugh

Ms. Purna Priyadarshini

Counsel for the Respondent (s):

Mr. Buddy A. Ranganadhan

for R-1

Mr. J.J. Bhatt, Sr. Adv.

Ms. Anjali Chandurkar

Mr. Hasan Murtaza,

Mr. Aditya Panda for R-2

ORDER

The learned counsel for the Respondent submits that he will be filing his reply on or before 24.02.2014 after serving copy on the other side.

The learned counsel for the Commission submits that he will be filing his reply on or before 03.03.2014 after serving copy on the other side.

Post the matter on **6th & 7th March, 2014 at 12.30 p.m.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pr